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Laautliorised use of loudspeakers in Delhi

408. SHRIMATI PRATIMA BOSE: SHRIMATI MARGARET ALVA:

Will the Minister of HOME AFFAIRS be pleased $_{10}$ refer to reply to Unstarred Question 680 given in the Rajya Sabha on the 1st March, 1979 and state:

(a) whether it i_s a fact that loudspeaker nuisance has again started under the nose of Sadar Bazar Police Station, Delhi, from the last about 2 months and has paralysed the normal life of residents of the area, particularly students;

(b) whether police authorities have taken any stern steps against the offenders; if so, the details thereof; and

(c) whether Government have directed the Delhi Administration and the Commissioner of police to impound instruments who are in continuous violation of law and order; if so, the details thereof and if not, why not?

MINISTER OF STATE IN THE THE MINISTRY OF HOME AFFAIRS YOGENDRA (SHRI MAKWANA): (c) Record available do not (a) to indicate that there has been anv abnormal increase in the violation of instructions governing the use of loudspeakers during the last two months. The Delhi Police Act and Union Territory of Delhi Loudspeaker (Licensing and Controlling) Regulations govern the use of loudspeakers and when incidents of violation of the Act or the Regulations come to notice, prompt action is taken.

Sale of spare parts of Ceuturian tanks

409. SHRI NAGESHWAR PRASAD SHAHI: SHRI SADASHIV BAGAITKAR:

Will the Minister of DEFENCE be pleased to state;

(a.) whether it is $_{a}$ fact that Government have recently sold to a Canadian

Jewish firm spare parts of Centurian tanks for Rs. 70 lakhs which is one tenth of their book value of Rs. 7 crores;

(b) what are the salient features of the normal procedure laid down for such deals;

(c) whether the required procedure was not followed in the deal and the essential certificate from the end-user assuring that the spare parts would not fail into the hand_s of an undesirable country was not obtained before selling the spares, if so, the reasons therefor;

(d) whether any attempt was made to find out an Indian party interested in the purchase of the spares and the considerations which weighed with Government to sel], the spares to a foreign firm at such a low cost; and

(e) whether, before selling the spares, Government had considered the possibility of retrieving some of the tanks with the spares available, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (e) The Army had decided to phase out Centurian tanks from the Indian Weapon System. There was no question of the spares being used for retrieving Centurian tanks with the available spares.

The book value of 5000 tonnes of spare parts of Centurian tanks representing their purchase price was Rs. 8.40 crores. A quantity cf 3000 tonnes of spare parts was recently sold to a Canadian Public Ltd. Company for \$900,000 (about Rs. 70 lakhs). The deal was negotiated following the normal procedure, after obtaining necessary approvals and to the best advantage to the Government.

The sale was against an International Import Certificate issued by the Canadian Government. The Canadian High Commissioner in India had confirmed in writing that once the spares reached Canada, re-export to

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third countries needed an export permit which was generally not given for export to States involved in, or under imminent threat of hostilities and to South Africa. The spares were shipped on a vessel belonging to the Shipping Corporation of India with instructions to deliver them only at the Canadian port. It was thus ensured that these spare parts reached Canada and would not be diverted or re-exported to undesirable destinations. The spares had become obsolete after near about 30 years in storage and could have fetched only the value of metal scrap within the country. The price realised was much more than the value of metal scrap.

Licences issued to Industrial houses registered under MRTp

410. SHRI JAHARLAL BANERJEE: SHRI NARASINGHA PRASAD NANDA:

Win the Minister of INDUSTRY be pleased to state:

(a) the number of licences and let ters of intents granted between 30th June, 1979 to 30th June, 1980 and how many of them have been granted to industrial houses registered under MRTP Act and other big Industrial Houses; and

(b) whether any dilution in the usual conditions of foreign investment was made in some of those licences and collaborations approved during this period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY ;(SHRI CHARANJIT CHANANA):

(a) From 30-6-79 to 30-6-80

	b-+ b		
(i)	Total Letters of Intent/Indus- trial Licences	LI	IL
	granted	634	396
(ii)	of (i) above, those granted to MRTP units	59	52

(b) One of the standard conditions attached to I.L. issued to foreign companies is that if the non-resident equity in the company exceeds 40 per cent then this permission (i.e., industrial licence) will be without prejudice to such clearances as may be required to be obtained by the company under FERA, 1973.

No licence has been issued without the standard condition above mentioned.

बेरोजगार स्नातक

311. श्री सुन्दर सिंह भंडोरी : श्री जनझाथ राव जोगी :

क्या श्रम मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है ि तमिल नाडु सरकार ने जुलाई 1980 से बेरोजगार स्नातकों को प्रतिमास 50 खपए देने की एक योजना ग्रारम्भ की है;

(ख) यदि हां, तो उन अन्य राज्यों और संघ राज्यक्षेत्रों के नाम क्या हैं जिन्होंने वेरोजगार स्नातकों को ऐसा भत्ता देने की योजना शुरू की है या शुरू करने का विचार रखते हैं; और

(ग) क्या केन्द्रीय सरकार ने इस संबंध में राज्य सरकारों को कोई निदेश दिये हैं ?

Unemployed Graduates

411. SHRI SUNDER SINGH BHANDARI:

SHRI JAGANNATH RAO JOSHI:

Will the Minister of LABOUR be pleased to state;

(a) whether it is a fact that Tamil Nadu Government have introduced a

tf.] English translation.